

ITEM NO.3

COURT NO.2
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XI

Petition(s) for Special Leave to Appeal (C) No(s). 23852/2017

(Arising out of impugned final judgment and order dated 25-04-2017 in FA No. 531/2009 passed by the High Court Of Judicature At Allahabad)

ERAM CHAUDHARY & ORS.

Petitioner(s)

VERSUS

K.N. VERMA (DECEASED) THROUGH LRS.& ORS. Respondent(s)
(FOR IA No.78377/2017-CONDONATION OF DELAY IN REFILING and IA No.87651/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.87654/2017-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 25148/2017 (XI)

(FOR I.R. and IA No.82715/2017-CONDONATION OF DELAY IN FILING and IA No.82722/2017-EXEMPTION FROM FILING O.T. and IA No.82721/2017-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 12-10-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Rakesh Khanna, Sr. Adv.
Mr. Shail Kumar Dwivedi, AOR
Mr. Siddharth Krishna Dwivedi, Adv.
Ms. Vibha Dwivedi, Adv.
Ms. Nidhi Dwivedi, Adv.

Mr. Sanjay Kumar Visen, AOR
Ms. Ritu Rastogi, Adv.
Ms. Sasmita Tripathy, Adv.
Mr. Suraj P. Ahlawat, Adv.
Mr. Arun Adhlakha, Adv.

For Respondent(s) Mr. Anand Varma, AOR
Ms. Shubhanghi Jain, Adv.
Ms. Manpreet Kaur, Adv.

Mr. Sanjay Kumar Visen, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue fresh notice on the unserved respondents.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
ASSISTANT REGISTRAR